

(iv) Statement No. VI—Twenty-second Session, 1958.

(v) Statement No. IV—Twenty-third Session, 1958.

(vi) First Statement—Twenty-fourth Session, 1959.

[See Appendix XXV, Annexure No. 2 to 7 for (i) to (vi).]

## MESSAGE FROM THE LOK SABHA

### THE FINANCE BILL, 1959

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Finance Bill, 1959, as passed by Lok Sabha at its sitting held on the 22nd April, 1959.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay the Bill on the Table.

### ENQUIRY RE. CERTAIN ASSURANCE GIVEN BY GOVERNMENT

SHRI BHUPESH GUPTA (West Bengal): Sir, an assurance was given that the statement regarding the foreign exchange that was granted for five years to Shri S. P. Jain would be submitted to us. I was also written to by the Ministry. But, I do not know, Sir, why this assurance has not been fulfilled. What is the reason for delay?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): I could not follow what he said.

MR. CHAIRMAN: Some assurance was given that the foreign exchange

trouble about Shri S. P. Jain, the nature of the thing, will be placed before the House.

SHRI BHUPESH GUPTA: They have written to us but they have not fulfilled the assurance. Will the hon. Minister enlighten us?

MR. CHAIRMAN: It is a continuing process. He is looking into it.

SHRI BHUPESH GUPTA: Will it continue in the same way as our foreign exchange drain is continuing?

### ENQUIRY RE. NOTICE OF A MOTION FOR PAPERS

SHRI B. D. KHOBARAGADE (Bombay): Under Rule 156 of the Rules of Procedure and Conduct of Business in Rajya Sabha, I have given a notice of motion for papers regarding the closure of textile mills in Vidarbha in general and Model Mills, Nagpur in particular.

MR. CHAIRMAN: Simply because you give notice, it does not follow that you get the answer immediately. As soon as you give a notice, we send it to the Minister concerned and try to find out whether he will be able to give the information.

SHRI B. D. KHOBARAGADE: Since I gave the notice two days ago, it is time that I get the information.

MR. CHAIRMAN: And you have also been asked to state your facts more clearly.

SHRI B. D. KHOBARAGADE: I have already furnished the necessary information yesterday.

MR. CHAIRMAN: You cannot get the information so soon.

SHRI BHUPESH GUPTA (West Bengal): You have been kind enough to get it in the past. Would you kindly request your office to see as to in how many cases the Ministries have not sent a reply to you?